

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3931**

TO BE ANSWERED ON THE 17TH MARCH, 2026/ PHALGUNA 26, 1947 (SAKA)

MODERNISATION OF FIRE SERVICES

**3931. SHRI SHANKAR LALWANI:
SHRI PRADEEP KUMAR SINGH:
SHRI DULU MAHATO:
SHRI KALI CHARAN SINGH:
SHRI TAPIR GAO:
SHRI TEJASVI SURYA:
SMT. KRITI DEVI DEBBARMAN:
SHRI VISHNU DAYAL RAM:
SHRI PARBHUBHAI NAGARBHAI VASAVA:
SHRI PRAVEEN PATEL:
SHRI ANUP SANJAY DHOTRE:
DR. K SUDHAKAR:
SHRI BALABHADRA MAJHI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria adopted for allocation of funds to States under the Scheme for Expansion and Modernisation of Fire Services through the National Disaster Response Fund, including weightage to population, urbanisation and hazard vulnerability including provisions made in this regard, State-wise including Odisha and the Nabarangpur Lok Sabha Constituency;

(b) the manner in which the Scheme will strengthen preparedness and capacity-building of Fire Services under the National Disaster Response Fund (NDRF), particularly in Odisha and the Nabarangpur Lok Sabha Constituency;

(c) the details of legal, administrative and institutional reforms required from States to avail the incentive component under the Scheme;

(d) the details of funds approved and released, allocated and utilised, State-wise including Odisha and Nabarangpur Lok Sabha Constituency and the details of incentive funds earmarked for legal and infrastructural reforms; and

(e) the number of major fire incidents and disasters reported during the last three years in major States, the estimated loss of life and property and whether the Government has assessed if inadequate manpower, outdated equipment and shortage of fire stations contributed to such losses and human lives, if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) The following criteria have been adopted for allocating funds to the States under the Scheme for Expansion and Modernisation of Fire Services, through the National Disaster Response Fund :

Sl. No.	Criteria	Weightage percentage
1	Population of the State	50%
2	Area of the State	25%
3	Urbanization of the State	25%

State-wise allocation of funds including Odisha is attached herewith at Annexure. No fund is allocated exclusively for any particular Lok Sabha Constituency.

(b) The Scheme attempts to fill the exiting gaps in terms of fire stations, state training centres and capacity building and provisioning of modern firefighting and rescue equipment in the States, including Odisha. The Scheme components are as under:

1. Expansion of Fire Services (35%)

(i) Setting up of New Fire Stations:

(ii) Strengthening of State Training Centre and Capacity Building.

2. Modernization of Fire Services (50%)

(i) Provision of Modern Fire fighting equipment

(ii) Strengthening of State Headquarter and Urban Fire Stations

3. State Specific Demands (15%)

(c) The reforms envisaged under the Scheme to avail the incentive component include strengthening the overall governance, infrastructure and operational capacity of fire services in the States.

(d) The details of funds approved and released state wise including Odisha as on date is attached herewith at Annexure. Under the Scheme, Rs. 500 crore have been earmarked to incentivise States for undertaking legal and infrastructure based reforms in fire services. However, State-wise/constituency-wise funds have not been allocated under this component.

(e) Central Government does not centrally maintain any data regarding fire incidences and loss of life and property. Fire Service is a State subject and has been included as a Municipal function in the XII Schedule of the Constitution of India under Article 243(W). It is the primary responsibility of the State Governments to ensure strengthening of Fire & Emergency Services under the area of their jurisdiction.

State-wise details of the approved financial outlay, central financial assistance and funds released by Central Government under the Scheme

(Rupees in crores)

Sl. No	List of States	Approved Financial outlay	Central financial assistance from P&CB funding window under NDRF	Commensurate State Share	Fund released
1	Andhra Pradesh	252.86	189.65	63.21	189.65
2	Arunachal Pradesh	63.95	57.56	6.39	34.54
3	Assam	107.47	96.74	10.73	29.02
4	Bihar	340.90	255.68	85.22	76.70
5	Chhattisgarh	147.75	110.81	36.94	33.24
6	Goa	42.16	31.50	10.66	31.50
7	Gujarat	339.18	254.13	85.05	76.24
8	Haryana	117.19	87.47	29.72	26.24
9	Himachal Pradesh	65.33	58.80	6.53	41.16
10	Jharkhand	147.97	110.98	36.99	77.69
11	Karnataka	329.90	247.43	82.47	74.23
12	Kerala	162.25	121.07	41.18	36.32
13	Madhya Pradesh	397.54	297.15	100.39	89.15
14	Maharashtra	614.09	460.30	153.79	138.09
15	Manipur	45.00	40.50	4.50	40.50
16	Meghalaya	44.37	39.94	4.43	11.98
17	Mizoram	40.00	36.00	4.00	25.20
18	Nagaland	40.05	36.05	4.00	36.05
19	Odisha	200.38	150.29	50.09	105.20
20	Punjab	131.56	98.67	32.89	69.07
21	Rajasthan	388.94	291.71	97.23	87.51
22	Sikkim	32.25	29.03	3.22	29.03
23	Tamil Nadu	373.27	279.95	93.32	195.97
24	Telangana	190.14	142.61	47.53	99.83
25	Tripura	42.36	38.12	4.24	26.69
26	Uttar Pradesh	768.67	576.50	192.17	172.95
27	Uttarakhand	78.89	71.00	7.89	21.30
28	West Bengal	376.76	282.57	94.19	84.77
